

ITEM NO.11

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11129/2025

[Arising out of impugned final judgment and order dated 23-07-2025 in A528BNSS No. 15662/2025 passed by the High Court of Judicature at Allahabad]

MOHAMMAD ABDULLAH AZAM KHAN & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 180670/2025 - EXEMPTION FROM FILING O.T.

IA No. 180669/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 07-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Arif Ali, Adv.
Ms. Awstika Das, Adv.
Mr. Sidharth Kaushik, Adv.
Mr. Sachin Dubey, Adv.
Mr. Madhav Deepak, Adv.

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Indira Bhakar, Adv.
Mr. Sharanya, Adv.
Ms. Ritika Rao, Adv.
Ms. Veera Mahuli, Adv.

Mr. Kirtiman Singh, Sr. Adv.
Mr. Arpit Singh Arora, Adv.
Mr. Rishabh Dheer, Adv.
Mr. Sarthak Bhardwaj, Adv.
Mr. Prateek Srivastava, Adv.
Ms. Aishwarya Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel appearing for the

petitioners and the learned Additional Solicitor General appearing for the respondent.

Inasmuch as the trial is concluded, we are not inclined to pass any order. However, the observations of the High Court will not have any bearing on the final decision to be taken.

We request the Trial Court to deliver the judgment conclude the trial within a period of eight weeks from the date of receipt of a copy of this order.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR